

Notification of the Ministry of Health and Family Welfare

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): Sir, I lay on the Table, a copy (in English and Hindi) of the Ministry of Health and Family Welfare (Department of Health and Family Welfare) Notification No. G.S.R. 127(E)., dated the 11th February, 2025, publishing the Drugs Amendment Rules, 2025, under Section 38 of the Drugs and Cosmetics Act, 1940.

[Placed in Library. See No. L.T. 2381/18/25]

- I. **Notifications of the Ministry of Ports, Shipping and Waterways**
- II. **Reports and Accounts (2023-24) of SCL, Chennai, Tamil Nadu and IWAI, Noida, Uttar Pradesh and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS (SHRI SHANTANU THAKUR): Sir, I lay on the Table—

I. (i) A copy (in English and Hindi) of the Ministry of Ports, Shipping and Waterways Notification No. S.O. 616(E)., dated the 4th February, 2025, exempting the Indian fishing boats of less than 24 meters in length from the requirements of the Merchant Shipping (Indian Fishing Boats Inspection) Rules, 1988, subject to the conditions mentioned therein, issued under of Section 435X of the Merchant Shipping Act, 1958.

(ii) A copy (in English and Hindi) of the Ministry of Ports, Shipping and Waterways Notification No. S.O. 826(E)., dated the 17th February, 2025, regarding guidelines for specialised fishing vessels for fishing operations in the Southern Ocean, issued under clause (c) of Section 435B of the Merchant Shipping Act, 1958.

(iii) A copy (in English and Hindi) of the Ministry of Ports, Shipping and Waterways Notification No. G.S.R. 155(E)., dated the 28th February, 2025, amending the Notification No. G.S.R. 543(E), dated the 2nd September, 2020, issued under sub-section (1) of Section 435D and Section 435E of the Merchant Shipping Act, 1958.

[Placed in Library. For (i) to (iii), See No. L.T. 2502/18/25]

- II. (i) (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -
 - (a) Nineteenth Annual Report and Accounts of the Sethusamudram